

26th March, 1971 which is furnished below :

*Amount outstanding in Rs. crores*

Category	As on	As on
	18.7.69	26.3.71
75 Business Houses	440.28 (71)	491.73 (73)
Of this, share of 20 larger houses	252.72	271.04

Note : Figures in brackets relate to number of business-houses.

In accordance with the practices and usages customary among bankers and also in conformity with the provisions of the State Bank of India Act, 1955, State Bank of India (Subsidiary Banks) Act, 1959 and the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 information relating to individual accounts is not to be divulged.

**Facilities provided by Indian Petro-Chemicals Corporation for Research and Development at Baroda**

2851. SHRI V. MAYAVAN : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) the facilities provided by the Indian Petro-Chemicals Corporation for research and development at Baroda; and

(b) the nature of research which has been utilised for Petro-Chemical products ?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH) : (a) and (b). The Indian Petro-Chemicals Corporation is taking steps to set up a research and development organisation in the petrochemicals field. The areas in which it proposes to take up work are :

Chemical Engineering  
Polymer Chemistry  
Catalysts  
By-products utilisation  
Fibres

In addition, the Corporation will be sponsoring research in other organisations for working out problems within their fields of interest.

**Units set up to meet the output of P.V.C. and Polyethylene**

2852. SHRI V. MAYAVAN : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) the names of units, manufacturing P.V.C. and Polyethylene with their location, set up during 1970-71 and 1971-72;

(b) whether the demand for P.V.C. and Polyethylene is fully met; and

(c) if not, the steps taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH) : (a) No new unit went into production during 1970-71 and 1971-72.

(b) and (c). Demand for PVC and Polyethylene has been almost fully met so far. During the current year, it is expected that demand may be marginally more than indigenous availability. To meet this situation in regard to Low Density Polyethylene, the Government has allowed exporters to obtain their supplies against export replenishment licenses. In regard to High Density Polyethylene, action is being taken to enable the manufacturer to obtain a product loan for this commodity from its foreign collaborator. Availability of PVC will increase as and when the new plant at Tuticorn is commissioned.

**De-Reservation of Posts meant for Scheduled castes and Scheduled Tribes in Public Undertakings**

2853. SHRI M. S. SIVASAMY : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) the number of posts meant for Scheduled Castes and Scheduled Tribes de-reserved by the Undertakings under the control of his Ministry during the last three years; and

(b) the Undertakings which de-reserved the posts without obtaining prior concurrence of his Ministry in this regard ?

THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHRI H. R. GOKHALE) : (a) and (b). The information is being collected and will be laid on the Table of the House.

**Number of Border Villages got vacated during War**

2854. SHRI DHARAMRAO AFZALPURKAR : Will the Minister of DEFENCE be pleased to state the number of villages got vacated on the border during the last War and the number of people affected thereby ?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) : 1443 villages along our western borders were vacated during the last Indo-Pak hostilities. The number of people affected there by was approximately 7½ lakhs. After the cessation of hostilities the bulk of the affected persons have returned to their villages.

**Issue of Licences to Companies**

2855. SHRI C. K. CHANDRAPPAN : Will the Minister of COMPANY AFFAIRS be pleased to state :

(a) the number and names of Companies granted Licences during the last three years; and

(b) how many of them belonged to the Monopoly groups as defined by Monopoly Commission ?

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATH REDDY) : (a) and (b). Detail of all licences and letters of intent issued including the industry to which they relate, are regularly published in the weekly "Bulletin of Industrial Licences Import Licences and Export Licences", weekly "Indian Trade Journal" and Monthly "Journal of Industry and Trade". Copies of these publications are supplied to the Parliament Library.

**Write Off of Arrears of Income-Tax**

2856. SHRI C. K. CHANDRAPPAN : Will the Minister of FINANCE be pleased to state how much of the Income-tax arrears Government have written off in each of the last three years ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : The amount of Income-tax arrears written off in the financial year 1969-70 and 1970-71 along with the number of cases is as under :

(In crores of rupees)

Year	No. of cases	Amount written off
1969-70	9737	2.38
1970-71	13662	5.00

The requisite information regarding financial year 1971-72 is being collected and will be laid on the Table of the House as early as possible.

**General Reasons for Write Off**

The demand (or a portion of the demand) due from an assessee is written off, if it becomes irrecoverable in spite of all steps for recovery having been taken. Demands become irrecoverable for among others the following reasons :

- (i) Assessee have died leaving behind no assets.
- (ii) Assessee Companies have gone into liquidation.
- (iii) Assessee have become insolvent.
- (iv) Assessee are untraceable.
- (v) Assessee have left India.
- (vi) Assessee have no attachable assets.
- (vii) Amount written off as a result of settlement with the assessee.
- (viii) Demands found not due on the basis of subsequent information, such as duplicate demands, demands wrongly made, demands being protective etc.